

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 30

CA 12/2024 IN TP/80(MB)2014

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **19.04.2024**

NAME OF THE PARTIES: **SAROJ SURESH LOKHANDE & ORS V/s NIGOS
PROPERTIES LTD & ORS**

Section 241(1) of the Companies Act, 2013 and Rule 11

ORDER

Dr. S.K. Jain a/w Adv. R. Sampat for the Respondent No.1, 8, 9, 17, 19, 20 and Applicant in CA 12/2024.

CA 12/2024

Respondent seeks some time to file Reply. Two (2) weeks' time is granted to the Respondent to file the Reply in the Application. Ld. Counsel for the Respondent informs that an affidavit was served yesterday night and seeks time to file response to that.

Registry is directed to take action on the precipee filed by the Respondent for their addition so as to enable them to file the Reply. List this matter on Board on **07.06.2024**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**